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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P. (I.B) No. 66/9/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018**

Name of the Company: Spradecom Electro Controls  
V/s.  
Shree Ajit Pulp and Paper Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	TIRTH NAYAK	ADV.	Petitioner	
2.				

**ORDER**

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/ Petitioner.  
None present for Respondent.

Proof of service of copy of petition on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with  
copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy  
of order under acknowledgment.

Respondent shall file its objections, if any, within one week serving a copy in  
advance to petitioner.

List the matter on 01.03.2018 for objection of Respondent, if any, and for hearing  
before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 12th day of February , 2018.